

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 236/MP/2017

Subject : Petition against the decision of MPPMCL for Unilateral surrender of 100 MW from DSTPS in violation of provision of PPA between DVC & MPPMCL

Petitioner : DVC

Respondents : MPPMCL

Date of hearing: **3.5.2018**

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present: Shri M.G. Ramachandran, Advocate, DVC
Ms. Ranjitha Ramachandran, Advocate, DVC
Ms. Poorva Saigal, Advocate, DVC
Shri Paramhans, Advocate, MPPMCL

Record of Proceedings

During the hearing, the learned counsel for the petitioner submitted that the PPA only provides for review of the agreement after a span of 5 years from the date of commencement of supply, but it must be on mutually agreed terms and conditions. Accordingly, he submitted that the unilateral termination of PPA by the Respondent, MPPMCL is not in accordance with law.

2. The learned counsel for respondent, MPPMCL prayed for grant of four weeks time to file its reply in the matter. The Commission however directed the respondent to file its reply within 15 days i.e. on or before 18.5.2018. Accordingly, the Commission adjourned the hearing.

3. Matter shall be listed for hearing on 5.7.2018.

By order of the Commission

-Sd/-
(B. Sreekumar)
Deputy Chief (Law)

